

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 201**  
**IB-547/ND/2022**  
**IA-2459/2023**

**IN THE MATTER OF:**

**IDBI Bank Limited**

... **Applicant/Petitioner**

**Versus**

**Smt. Seema Gupta**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 16.05.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Shivam along with Mr. Anil Kumar Mittal (RP  
in person)

**For the Respondent** : Adv. Sumit Pargal along with Adv. Deepti Gupta  
for Personal Guarantor

**ORDER**

**IA-2459/2023:** In view of the averments made in the application and the submissions put forth by the Ld. Counsel appearing for the Applicant/RP who is present along with RP, **the IA is allowed** and the Status Report is kept on record, subject to just all exceptions.

-Sd-

**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**